PARLIAMENTARY AFFAIRS AND LEGISLATION SECRETARIAT

NOTIFICATION

NO. SAMVYASHAE 45 SHASANA 2020, BENGALURU, dated: 31.07.2020

Ordered that the translation of ಕರ್ನಾಟಕ ಖಾಸಗಿ ವೈದ್ಯಕೀಯ ಸಂಸ್ಥೆಗಳು (ತಿದ್ದುಪಡಿ) ಅಧ್ಯಾದೇಶ, 2020 (2020 ರ ಕರ್ನಾಟಕ ಅಧ್ಯಾದೇಶ ಸಂಖ್ಯೆ: 17) in English language, be published as authorized by the Governor of Karnataka under clause (3) of Article 348 of the Constitution of India in the Karnataka Gazette for general information.

The following translation of **Karnataka Khasagi Vaidyakeeya Samsthegalu (Tiddupadi) Adhyadesha, 2020** (2020 ra Karnataka Adhyadesha sankhye: 17) in English language is published in the Official Gazette as authorized by the Governor of Karnataka under clause (3) of Article 348 of the Constitution of India.

KARNATAKA ORDINANCE NO. 17 OF 2020 THE KARNATAKA PRIVATE MEDICAL ESTABLISHMENTS (AMENDMENT) ORDINANCE, 2020

(Promulgated by the Governor of Karnataka in the Seventy first year of the Republic of India and First published in the Karnataka Gazette Extra-ordinary on the 31st day of July, 2020)

An Ordinance further to amend the Karnataka Private Medical Establishments Act, 2007 (Karnataka Act 21 of 2007) and for matters connected therewith or incidental thereto;

Whereas both the Houses of the state legislature are not in session and the Governor of Karnataka is satisfied that the circumstances exist which render it necessary for him to take immediate action to promulgate the Ordinance for the purposes hereinafter appearing;

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Karnataka is pleased to promulgate the following Ordinance, namely:-

- **1. Short title and commencement.-** (1) This Ordinance may be called the Karnataka Private Medical Establishments (Amendment) Ordinance, 2020.
 - (2) It shall come into force at once.
- **2. Amendment of section 4.-** In the Karnataka Private Medical Establishments Act, 2007 (Karnataka Act 21 of 2007) (hereinafter referred to as the Principal Act), in section 4, the following proviso shall be inserted, namely:-

"Provided that, in respect of the Bruhat Bengaluru Mahanagara Palike area, the Registration and Grievance Redressal Authority shall consist of the following, namely:-

(a)	The Commissioner, BBMP	Chairman
(b)	The Chief Health Officer (Public Health)	Member
(c)	The President or Secretary of Indian Medical association, State Head quarters	Member

(d)	The Joint Director, AYUSH	Member
(e)	One woman representative when the authority deals with grievance redressal	Member

Provided further that, on and from the date of commencement of the Karnataka Private Medical Establishments (Amendment) Ordinance, 2020 all applications pertaining to Bruhat Bengaluru Mahanagara Palike area, pending before the Registration and Grievance Redressal Authority specified in section 4, shall be transferred to the Registration and Grievance Redressal Authority specified in the first proviso and it shall dispose of them, as if, they were filed before it."

3. Amendment of section 16.- In section 16 of the Principal Act, the following proviso shall be inserted, namely:-

"Provided that, the Appellate Authority over the Registration and Grievance Redressal Authority of the Bruhat Bengaluru Mahanagara Palike area, shall consist of the following, namely:-

(a)	The Additional Chief Secretary or Principal Secretary or Secretary to Government, Health and Family Welfare Department	Chairman
(b)	The Director, Health and Family Welfare Services	Member
(c)	The Director, AYUSH	Member
(d)	The Director of Medical Education	Member
(e)	One Clinician with post graduation in General Medicine nominated by the State Government	Member

Provided further that, on and from the date of commencement of the Karnataka Private Medical Establishments (Amendment) Ordinance, 2020 all appeals pending before the Appellate Authority specified in section 16, within the jurisdiction of Bruhat Bengaluru Mahanagara Palike area shall be transferred to the Appellate Authority for Bruhat Bengaluru Mahanagara Palike, specified in the first proviso and it shall dispose of them, as if, they were filed before it."

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The above translation of ಕರ್ನಾಟಕ ಖಾಸಗಿ ವೈದ್ಯಕೀಯ ಸಂಸ್ಥೆಗಳು (ತಿದ್ದುಪಡಿ) ಅಧ್ಯಾದೇಶ, 2020 (2020 ರ ಕರ್ನಾಟಕ ಅಧ್ಯಾದೇಶ ಸಂಖ್ಯೆ:17) published in the official Gazette under clause (3) of Article 348 of the Constitution of India.

VAJUBHAI VALA GOVERNOR OF KARNATAKA

By order and in the name of the Governor of Karnataka.

(K. DWARAKANATH BABU)

Secretary to Government Department of Parliamentary Affairs and Legislation.